

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Customs Appeal No. 41453 of 2013

(Arising out of Order-in-Original No. 265/2013-CAU-AIR dated 22.03.2013 passed by Commissioner of Customs (Airport), Integrated Cargo Complex, Meenambakkam, Chennai – 600 027)

Mr. A. Saravanan

...Appellant

S/o. C. Angalan,
No. 81/2, Thamarai Street,
Brindavan Nagar,
Koyambedu,
Chennai – 600 092.

Versus

Commissioner of Customs

...Respondent

Integrated Cargo Complex,
Meenambakkam,
Chennai – 600 027.

APPEARANCE:

For the Appellant : None

For the Respondent : Mr. Sanjay Kakkar, Authorised Representative

CORAM:

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

HON'BLE MR. AJAYAN T.V., MEMBER (JUDICIAL)

FINAL ORDER No. 40279 / 2025

DATE OF HEARING/ DECISION: 24.02.2025

Per Mr. VASA SESHAGIRI RAO

None for the appellant.

2. From the appeal records, we find that the appeal was listed on 11.09.2023, 28.11.2023, 28.02.2024, 20.06.2024, 23.10.2024, 16.12.2024 and finally today i.e., 22.02.2025, but the appellant was not represented.

3. The Ld. Authorised Representative Mr. Sanjay Kakkar has informed that the issue relates to seizure of

branded digital cameras and other electronic goods on 27.02.2011 at the Airport Cargo Complex, Chennai which were mis-declared as Auto Spare Parts.

4. It appears that the appellant is not interested in pursuing the appeal. Accordingly, we dismiss the same for non-prosecution under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982. Appellant is at liberty to file for restoration of appeal showing justifiable reasons for such restoration.

5. In view of the above, the appeal is dismissed under Rule 20 of CESTAT (Procedure) Rules, 1982 for default.

(Order dictated and pronounced in open court)

Sd/-
(AJAYAN T.V)
MEMBER (JUDICIAL)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

MK